

RANI LAKSHMI BAI CENTRAL AGRICULTURAL UNIVERSITY, JHANSI
Advertisement No: RLBCAU/09/2023 Dated: 13.09.2023

SHORT VACANCY NOTIFICATION
WALK-IN INTERVIEW

The Rani Lakshmi Bai Central Agricultural University, Jhansi through advertisement no. RLBCAU/09/2023 organizes Walk-in-Interview for eligible candidates to work on contractual basis.

Position	Discipline	Vacancy
Teaching and Research Associate	Computer Science, Forest Biology and Tree Improvement, Soil Science, Genetics & Plant Breeding and Livestock Production Management	01 each
Young Professionals-II	Life Sciences, Floriculture & Landscaping and Genetics & Plant Breeding	01 each

For more details, please visit university website www.rlbcu.ac.in. The date for Walk-in-Interview shall be 30th September, 2023.

CORRIGENDUM

Note: In advertisement No. RLBCAU/05/2023 dated May 15, 2023 of Rani Lakshmi Bai Central Agricultural University, Jhansi, 05 posts of Field cum Laboratory Assistant were advertised as unreserved. Out of 05 posts, 01 post is reserved for EWS category. Hence, candidates of EWS category may send their application for the said post on the application format (given in advertisement number RLBCAU/05/2023 dated May 15, 2023) to the undersigned latest by September 30, 2023. Rest of the conditions will remain the same. Registrar

Western Coalfields Limited
(A Miniratna Company)
A SUBSIDIARY OF COAL INDIA LIMITED
Regd. Office: 'Coal Estate', Civil Lines, Nagpur - 440 001.

FULL TIME ADVISOR (FOREST)

Western Coalfields Limited (WCL) invites application for engagement of 1 (one) full time Advisor (Forest) on contractual basis, for an initial period of one year, from Retired official from Forest Department (preferably retired as PCCF/APCCF/CCF/CF/ DFO) from Central/State Government.

Detailed notification No. वेकोल / कार्मिक / Advisor (Forest) / 2023 / 2800 रिक्त 05.09.2023 is available on WCL's Website www.westerncoal.in under the link Career-Recruitment. Last date for receipt of application is 05th of October 2023 by 5 PM.

Sd/-
General Manager (Per)/HOD(E), WCL, Nagpur

MANGALAM CEMENT LIMITED
Regd. Office: P.O. Adityanagar 326520, Morak, Dist. Kota (Rajasthan)
CIN: L26943RJ1976PLC001705
Website: www.mangalamcement.com - enquiries@mangalamcement.com

PUBLIC NOTICE-LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that following share certificates issued by the Company are stated to be lost / misplaced and the registered holders thereof have applied to the Company for issue of duplicate share certificate(s):

Folio No.	Name of the Shareholder or Beneficiary	Share Certificate No.	Distinctive Numbers From To	No. of Shares
0000082	OM PRAKASH SURI	0003544-0003545	00397501 00397600	100

The Company will proceed to issue duplicate certificate(s) (confirmation letter(s) in respect of these shares, if no valid objection is received at its registered office above within 15 days from the date of publication of this notice. For Mangalam Cement Limited

Date: 13.09.2023
Place: Morak
Sd/-
Tarun Arora
Asst. Company Secretary & Compliance Officer

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KATERA INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Katera India Pvt Ltd
2. Date of incorporation of Corporate Debtor	25/07/2013
3. Authority under which Corporate Debtor is incorporated/registered	RoC-Bangalore
4. Corporate Identity Number of Corporate Debtor	U70100KA2013FTC0070303
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Site no. L196, HSR Layout, Sector VI, BBMP Old Ward no.85, New Ward no. 174, Agara south Bangalore Karnataka- 560034, India
6. Insolvency Commencement Date in respect of the Corporate Debtor	08 th September 2023, date of pronouncement of order by Hon'ble NCLT Bengaluru. (The Order was Received by IRP on 12 th September 2023)
7. Estimated date of closure of Insolvency Resolution Process	10 th March 2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Pankaj Srivastava Reg No. IBB/PA-001/1P-P00245/2017-18/110474
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 5, 5th Cross Navya Nagar, Jakkur, Bangalore, Karnataka, 560064, Regd. Email id : psn@live.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	58, 3rd Cross, Vinayak Nagar, Hebbal, Bengaluru-560024, Phone:080-23902344 Email id : ip.katera@outlook.com,
11. Last date for submission of claims	26 th September 2023, being 14 th day from the date of receipt of order
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Katera India Private Limited on 08th September 2023 received on 12th September 2023. The creditors of Katera India Private Limited, are hereby called upon to submit their claims with proof on or before 26th September 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs.

Note: 1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors
Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ms. Sunita
Interim Resolution Professional
In the matter of Ind Swift Limited
(IBBI/PA-002/1P-NO1208/2021-2022/14031)
Date: 14.09.2023
Place: Chandigarh
IBBI Registered Email: csskanwar@gmail.com
Email for Correspondence: cirp.indswift@gmail.com

The Sandur Manganese & Iron Ores Limited
Regd. Office: 'SATYALAYA', Door No. 26B (Old No.80, Behind Taluka Office, Palace Road, Ward No.1, Sandur - 583 119, Ballari District; CIN: L8110KA1954PLC00759; Website: www.sandurgroup.com; Email ID: investors@sandurgroup.com; Telephone: +91 8395 260301; Fax: +91 8395 260473

NOTICE
(For the attention of Equity Shareholders of the Company)
Sub: Transfer of Equity Shares of the Company to Investor Education and Protection Fund

This notice is published pursuant to the provisions of sub-section (6) of Section 124 of the Companies Act, 2013 (the Act) read with Investor Education and Protection Fund Authority (IEPFA) (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules) as amended from time to time. The Rules, amongst other matters, contain provisions for credit of all shares, in respect of which dividend has remained unpaid/unclaimed for a period of seven consecutive years or more, to DEMAT Account of the IEPFA.

In accordance with the requirements as set out in the Act and the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be credited to the DEMAT Account of the IEPFA, at the latest available address to take appropriate action. The Company has also uploaded names of such shareholders, their folio number or DPID Client ID along with shares due for transfer to the IEPFA, on the Company's website at www.sandurgroup.com.

Concerned shareholders are requested to forward requisite documents as mentioned in the said communication to the Company's Registrar and Share Transfer Agent (RTA) to claim the shares and unpaid/unclaimed dividend amount(s) pertaining to financial year 2016-17 onwards, latest by 5 December 2023. In the absence of receipt of a valid claim by the shareholder, the Company would be transferring the said shares to the DEMAT Account of the IEPFA within a period of thirty days of such shares becoming due to be transferred to the IEPF, without further notice. Further, subsequent to the transfer of shares to IEPF, all future benefits that may accrue thereunder, including future dividends, if any, will be credited to the IEPFA.

It may be noted that no claim shall lie against the Company in respect of the shares, unpaid/unclaimed dividends transferred to IEPFA and future dividends, in respect of the shares so transferred. Shareholders whose shares or unpaid/unclaimed dividend, have been transferred to the Fund, may claim the shares under proviso to sub-section (6) of section 124 read with Rule 7 of the Rules, by making an application to the IEPFA after following the procedure prescribed under the Rules.

Shareholders are also advised to register their KYC details/ Bank details with the Company/ RTA in Form ISR-1 available at RTA website www.vccil.com / the Company's website www.sandurgroup.com/others (if shares are held in physical mode) or with Depository Participant (if shares are held in demat mode) and also to consider converting their physical holding to dematerialized form to eliminate risks associated with physical shares and for ease of holding as transfer of shares in physical mode is no longer applicable. Members can write to the Company or Company's RTA in this regard.

In case the shareholders have any queries on the subject matter and Rules, they may contact the undersigned at The Sandur Manganese & Iron Ores Limited, 'Sandur House', No.9, Bellary Road, Sadashivanagar, Bengaluru - 560080, Karnataka, India, Tel: 080-45473010/3018, Fax: 080-41520182, Email ID: investors@sandurgroup.com or Venture Capital and Corporate Investments Private Limited, Registrar & Transfer Agent at "Aurum", Door No.4-50/Pl-II/57/4F & 5F, Plot No.57, 4th & 5th Floors, Jayabheri Enclave Phase - II, Gachibowli, Hyderabad - 500032, Telangana, Tel: 040-23818475/23868257/35164940, Fax: No. 040-23868024, Email: investor.relations@vccil.com.

Place: Bengaluru
Date: 14 September 2023
for The Sandur Manganese & Iron Ores Limited
Sd/-
Bijan Kumar Dash
Company Secretary & Chief Compliance Officer

Dudhshree Milk Producer Company Ltd.
REGISTERED OFFICE: C/O Kakali Sil, Ground Floor, ABS Tower, Block A Jagudas Para, Chinsurah, Hooghly-712103, West Bengal
Email: dudhshree.mpc@gmail.com; Mob: 8910841651

NOTICE INVITING TENDER

Dudhshree Milk Producer Company Limited, Hoogly, West Bengal, seek Invitation of Bids (IFB) for Supply, Installation, Testing and Commissioning of the following Goods for Dairy value chain project under NRETP fund supported by West Bengal State Rural Livelihood Mission (WBSRLM):

Sl.	IFB No	Brief Description of Items	Last date and time for submission of Bids
1	DMPL2023-24-OT: ALC-SEP01	ALUMINIUM ALLOY MILK CANS WITH LIDS- Capacity 40 Lit. (2000 nos.)	5th October 2023, 11:00 Hrs.
2	DMPL2023-24-OT: DPMCU-SEP02	DATA PROCESSOR AND MILK COLLECTION UNIT - (DPMCU) (660 nos.)	5th October 2023, 14:00 Hrs.
3	DMPC2023-24-OT: BMC-SEP03	BULK MILK COOLERS (BMC) (24 nos.)	5th October 2023, 16:00 Hrs.

The tender document can be obtained from the office address: C/O Kakali Sil, Ground Floor, ABS Tower, Block A, Jagudas Para, Chinsurah, Hooghly-712103, West Bengal, either in person/Post or by writing an email to dudhshree.mpc@gmail.com.
Any corrigendum/amendment will be notified through email to the parties who have shown their written interest only.
Sd/- Chief Executive

TATA POWER DELHI DISTRIBUTION LIMITED
A Tata Power and Delhi Government Joint Venture
Regd. Office - NDPL House, Hudson Lines, Kingsway Camp, Delhi 110 009
Tel: 66112222, Fax: 27488042, Email: TPDDL@tatapower-dcl.com
CIN No.: U40109DL2001PLC111526, Website: www.tatapower-dcl.com

NOTICE INVITING TENDERS Sep 14, 2023

TATA Power-DDL invites tenders as per following details:

Tender Enquiry No.	Work Description	Estimated Cost/EMD (Rs.)	Availability of Bid Document	Last Date & Time of Bid Submission/ Date and time of Opening of bids
TPDDL/ENGG/ENQ/200001582/23-24	Purchase of Tower Wagon	1.90 Crs/ 4,75,000	15.09.2023	05.10.2023; 16:00 Hrs/ 05.10.2023; 16:30 Hrs
TPDDL/ENGG/ENQ/200001583/23-24	SITC of OT Firewall, Firewall Management System, CTD Sensor and associated Hardware / Software	8.60 Crs/ 14,90,000	14.09.2023	05.10.2023; 15:00 Hrs/ 05.10.2023; 15:30 Hrs
TPDDL/ENGG/ENQ/200001584/23-24	RC for supply of XL LPE Power and AB Cables	54.29 Crs/ 59,01,000	15.09.2023	06.10.2023; 15:00 Hrs/ 06.10.2023; 15:30 Hrs
TPDDL/ENGG/ENQ/200001585/23-24	PO for supply of Paper Covered Copper Conductor	48.38 Lac/ 1,20,000	18.09.2023	09.10.2023; 16:00 Hrs/ 09.10.2023; 15:30 Hrs

Complete tender and corrigendum document is available on our website www.tatapower-dcl.com → Vendor Zone → Tender / Corrigendum Documents
Contracts - 011-66112222

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF IND SWIFT LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Ind Swift Limited
2. Date of incorporation of corporate debtor	06-06-1986
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4. Corporate Identification No. / Limited Liability Identification No. of corporate debtor	L24230CH1986PLC006897
5. Address of the registered office and principal office (if any) of corporate debtor	Registered address: 781 Industrial Area, Phase II, Chandigarh-160002
6. Insolvency commencement date in respect of corporate debtor	12-09-2023
7. Estimated date of closure of insolvency resolution process	10-03-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Sunita IBBI/PA-002/IP-NO1208/2021-2022/14031
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: csskanwar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: cirp.indswift@gmail.com Mobile: +91 9875921492
11. Last date for submission of claims	26-09-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Public Deposits
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1 Atul Grover IBBI/PA-002/IP-NO0156/2017-18/10403 House No. 1634, Sector 18-D, Chandigarh-160018 Email: irp.advisors@gmail.com 2 Ankur Bansal IBBI/PA-003/ICAI-N-00370/2021-2022/13820 SCO-66, Sector-47-D, Chandigarh-160047 Email: tp.caankur@gmail.com 3 Sudhir Kumar Jain IBBI/PA-003/IP-NO0131/2017-2018/11457 305, GH-64, Sector-20, Panchkula Email: skjaineb@pnct.com
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh, has ordered the commencement of a Corporate Insolvency Resolution Process against the M/s Ind Swift Limited on 12-09-2023. The creditors of M/s Ind Swift Limited are hereby called upon to submit their claims as on CIRP date with proof on or before 26-09-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs.

Note: 1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors
Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ms. Sunita
Interim Resolution Professional
In the matter of Ind Swift Limited
(IBBI/PA-002/IP-NO1208/2021-2022/14031)
Date: 14.09.2023
Place: Chandigarh
IBBI Registered Email: csskanwar@gmail.com
Email for Correspondence: cirp.indswift@gmail.com

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NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.



(Please scan this QR Code to view the Addendum)



FLAIR WRITING INDUSTRIES LIMITED

Our Company was originally formed and registered as a partnership firm under the Indian Partnership Act, 1932 under the name of 'M/s Flair Writing Instruments' with firm registration number BA-12035, pursuant to a deed of partnership dated January 6, 1986, as amended and supplemented from time to time. Pursuant to the conversion of M/s Flair Writing Instruments under the provisions of Chapter XXI of the Companies Act, 2013, our Company was incorporated as a private limited company on August 12, 2016 at Mumbai, Maharashtra, India as 'Flair Writing Industries Private Limited'. Our Company was then converted into a public limited company and the name of our Company was changed to 'Flair Writing Industries Limited'. A fresh certificate of incorporation dated May 30, 2018 was issued by the Registrar of Companies, Maharashtra at Mumbai (the "ROC"). For further details in relation to changes in the name of our Company, see "History and Certain Corporate Matters" on page 196 of the Draft Red Herring Prospectus dated July 14, 2023 ("DRHP"), filed with Securities and Exchange Board of India ("SEBI") on July 15, 2023.

Registered Office: 63 B/C, Government Industrial Estate, Charkop, Kandivali West, Mumbai - 400 067, Maharashtra, India;
Contact Person: Mr. Vishal Kishor Chanda, Company Secretary and Compliance Officer Tel: +91 22 4203 0405; E-mail: investors@flairpens.com;
Website: www.flairworld.in; Corporate Identity Number: U51100MH2016PLC284727

OUR PROMOTERS: MR. KHUBILAL JUGRAJ RATHOD, MR. VIMALCHAND JUGRAJ RATHOD, MR. RAJESH KHUBILAL RATHOD, MR. MOHIT KHUBILAL RATHOD AND MR. SUMIT RATHOD

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹5 EACH ("EQUITY SHARES") OF FLAIR WRITING INDUSTRIES LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[•] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹7,450.00 MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES BY OUR COMPANY AGGREGATING UP TO ₹3,650.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹3,800.00 MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹760.00 MILLION BY MR. KHUBILAL JUGRAJ RATHOD, UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹570.00 MILLION BY MR. VIMALCHAND JUGRAJ RATHOD, UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹380.00 MILLION BY MR. RAJESH KHUBILAL RATHOD, UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹380.00 MILLION BY MR. MOHIT KHUBILAL RATHOD, UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹380.00 MILLION BY MR. SUMIT RATHOD (COLLECTIVELY REFERRED TO AS THE "PROMOTER SELLING SHAREHOLDERS"), UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹380.00 MILLION BY MRS. NIRMALA KHUBILAL RATHOD, UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹380.00 MILLION BY MRS. MANJULA VIMALCHAND RATHOD, UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹190.00 MILLION BY MRS. SANGITA RAJESH RATHOD, UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹190.00 MILLION BY MRS. SHALINI MOHIT RATHOD AND UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹190.00 MILLION BY MRS. SONAL SUMIT RATHOD (COLLECTIVELY REFERRED TO AS THE "PROMOTER GROUP SELLING SHAREHOLDERS" AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS REFERRED TO AS THE "SELLING SHAREHOLDERS", AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES").

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES THROUGH A PRIVATE PLACEMENT, PREFERENTIAL ISSUE OR ANY OTHER METHOD AS MAY BE PERMITTED UNDER APPLICABLE LAW TO ANY PERSON(S), FOR CASH CONSIDERATION AGGREGATING UP TO ₹730.00 MILLION, AT THE DISCRETION, PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND THE PRE-IPO PLACEMENT WILL BE COMPLETED PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(b) OF THE SCRR.

THE FACE VALUE OF THE EQUITY SHARES IS ₹5 EACH AND THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN [•] EDITIONS OF [•], AN ENGLISH NATIONAL DAILY NEWSPAPER, [•] EDITIONS OF [•], A HINDI NATIONAL DAILY NEWSPAPER AND [•] EDITIONS OF [•], A MARATHI DAILY NEWSPAPER (MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LISTED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") AND TOGETHER WITH THE BSE, THE "STOCK EXCHANGES") FOR UPLOADED ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI/ICDR REGULATIONS.

ADDENDUM TO THE DRHP: NOTICE TO INVESTORS (THE "ADDENDUM")

This is with reference to the DRHP filed by the Company with the SEBI and the Stock Exchanges. Potential Bidders may note the following: At the time of filing of the DRHP, our Company had identified Mr. Khubilal Jugraj Rathod and Mr. Vimalchand Jugraj Rathod as the Promoters of our Company and Mr. Rajesh Khubilal Rathod, Mr. Mohit Khubilal Rathod and Mr. Sumit Rathod were identified as members of the Promoter Group of our Company. Our Company, in consultation with the relevant stakeholders and pursuant to the resolution passed by our Board on September 13, 2023, has now decided to also identify Mr. Rajesh Khubilal Rathod, Mr. Mohit Khubilal Rathod and Mr. Sumit Rathod as Promoters of our Company. Accordingly, all references to the terms "Promoter" and "Promoter Selling Shareholder" in the DRHP will include Mr. Rajesh Khubilal Rathod, Mr. Mohit Khubilal Rathod and Mr. Sumit Rathod, along with Mr. Khubilal Jugraj Rathod and Mr. Vimalchand Jugraj Rathod. As a result, the pre-offer shareholding of the Promoters and other members of the Promoter Group as of the date of this Addendum, is set out below:

Name of the Shareholder	Pre-Offer	
	Number of Equity Shares held	Percentage of the pre-Offer paid-up Equity Share capital (%)
Promoters		
Mr. Khubilal Jugraj Rathod ⁽¹⁾	18,677,760	20.00
Mr. Vimalchand Jugraj Rathod ⁽¹⁾	14,008,320	15.00
Mr. Rajesh Khubilal Rathod ⁽¹⁾	9,338,880	10.00
Mr. Mohit Khubilal Rathod ⁽¹⁾	9,338,880	10.00
Mr. Sumit Rathod ⁽¹⁾	9,338,880	10.00
Total (A)	60,702,720	65.00
Promoter Group		
Mrs. Nirmala Khubilal Rathod ⁽¹⁾	9,338,880	10.00
Mrs. Manjula Vimalchand Rathod ⁽¹⁾	9,338,880	10.00
Mrs. Sangita Rajesh Rathod ⁽¹⁾	4,669,440	5.00
Mrs. Shalini Mohit Rathod ⁽¹⁾	4,669,440	5.00
Mrs. Sonal Sumit Rathod ⁽¹⁾	4,669,440	5.00
Total (B)	32,686,080	35.00
Total (A+B)	93,388,800	100.00

⁽¹⁾ Also a Selling Shareholder

Consequently, the additional natural persons and entities forming part of the Promoter Group, pursuant to the addition of Mr. Rajesh Khubilal Rathod, Mr. Mohit Khubilal Rathod and Mr. Sumit Rathod as Promoters, in accordance with Regulation 2(1)(pp) of the SEBI/ICDR Regulations, as of the date of this Addendum is set out below:

S. No.	Name of the Individual	Relationship with the Promoters
1.	Mr. Bhushan Dalchand Jain	Father-in-law of Mr. Mohit Khubilal Rathod
2.	Mr. Papatlal Fulchand Sundesha	Father-in-law of Mr. Rajesh Khubilal Rathod
3.	Mr. Pradeep Prathmal Sanghvi	Father-in-law of Mr. Sumit Rathod
4.	Mr. Sameer Phadape Sanghvi	Brother-in-law of Mr. Sumit Rathod
5.	Mr. Shailesh Papatlal Sundesha	Brother-in-law of Mr. Rajesh Khubilal Rathod
6.	Mr. Ranveer Mohit Rathod	Son of Mr. Mohit Khubilal Rathod
7.	Mr. Videsh Bhushan Jain	Brother-in-law of Mr. Mohit Khubilal Rathod
8.	Mr. Yuvaan Mohit Rathod	Son of Mr. Mohit Khubilal Rathod
9.	Ms. Anaira Rajesh Rathod	Daughter of Mr. Rajesh Khubilal Rathod
10.	Ms. Ananya Rajesh Rathod	Daughter of Mr. Rajesh Khubilal Rathod
11.	Ms. Kiemaya Sumit Rathod	Daughter of Mr. Sumit Rathod
12.	Mrs. Kiri Bhushan Jain	Mother-in-law of Mr. Mohit Khubilal Rathod
13.	Mrs. Meiraya Sumit Rathod	Daughter of Mr. Sumit Rathod
14.	Mrs. Sharda P. Sundesha	Mother-in-law of Mr. Rajesh Khubilal Rathod
15.	Mrs. Shilpa Sandeep Solanki	Sister-in-law of Mr. Rajesh Khubilal Rathod
16.	Mrs. Urmila Pradeep Sanghvi	Mother-in-law of Mr. Sumit Rathod
17.	Mrs. Vimisha Shailesh Ranka	Sister-in-law of Mr. Mohit Khubilal Rathod

Entities controlled by relatives of the additional Promoters:

- Aristocratic Ventures LLP;
- ASP Infraprojects Private Limited;
- ASP Investment Consultants Private Limited;
- Fulchand & Sons;
- Fulchand Finance Private Limited;
- Papatlal Fulchand HUF;
- Sanghvi Clinic;
- Subhshri Developers; and
- Sunshine Landcon Private Limited

It is further clarified that the additional Promoters and members of the Promoter Group are in compliance with Regulation 5 of the SEBI/ICDR Regulations, as applicable.

The information in this Addendum supplements and updates the information in the DRHP and the above changes are to be read in conjunction with the DRHP and accordingly, relevant references in the DRHP stand updated pursuant to this Addendum. However, this Addendum does not reflect all the changes that have occurred between the date of filing of the DRHP with the SEBI and the Stock Exchanges and the date hereof, and accordingly, does not include all the changes and/or updates that will be included in the Red Herring Prospectus and the Prospectus. The DRHP including the cover pages and sections titled "Definitions and Abbreviations", "Offer Document Summary", "Risk Factors", "